

Office of the District & Sessions Judge, Sheikhpura.

Order No 76 /(G) /2020.

Dated 15.06.2020.

In view of the recent direction given by the Hon'ble Inspecting Judge with regard to functioning of District/Sub-Divisional Court through virtual/physical mode during the prevailing Pandemic COVID 19 and to minimize the footfalls in the Court premises during the lockdown period which has presently extended up to 30 June, 2020. The arrangement of physical court of the Officer of the rank of Superior Judicial Officer which was made earlier as communicated vide order No. 68/G, dated 02.06.2020, is hereby modified as per extant mentioned in the following tabular form.

Sl. No.	Name of the Court	Physical Court Proceeding Day/Date	Virtual Court Proceeding Day/Date	Timing of Physical Court
1.	District & Sessions Judge	15, 17, 19, 22, 24, 26, 29 June	Rest working days	08:30 A.M to 11:00 A.M
2.	Principal Judge(Vacant Court)	-DO-	-Do-	08:30 A.M to 11:00 A.M
3.	Additional District & Sessions Judge 1 <sup>st</sup> -cum-Special Judge	16, 18,20, 23, 25, 27,30 June	-Do-	08:30 A.M to 11:00 A.M
4.	Additional District & Sessions Judge 2 <sup>nd</sup> -cum-Special Judge	16, 18,20, 23, 25, 27,30 June	-Do-	07:00 A.M to 09:30 A.M
5.	Additional District & Sessions Judge IIIrd-cum-Special Judge	15,17,19, 22, 24, 26.29 June	-Do-	08:30 A.M to 11:00 A.M

It is further to say that the timing of physical court of 29<sup>th</sup> and 30<sup>th</sup> June may be changed as per day court hour or as per further direction of Hon'ble High Court or as per order of undersigned.

. The virtual Court of the officer of the rank of superior Judicial Officer shall work from **12:00 Noon to 01:00 PM.** The proceeding of virtual court shall be conducted from the chamber of the respective Judicial officers.

Further, the concerned presiding officer of their respective court shall ensure that Court Rooms used for physical running of court shall be with minimum sitting arrangement. Nazir is directed to ensure proper/routine sanitization is done in such Court Rooms.

Further, the concerned staff of the court is directed to only one door is to be kept open, if there is more than one door in the court room. To ensure that the cases mentioned in the cause list is called one by one during the court. When the case is to be heard, only two learned advocate from each side may be permitted to enter the court room. Rest should wait outside for their turn. While the learned advocates and witnesses are inside the court room during the case proceeding ensure that they maintain social distance. Once the hearing of one case is over the person inside the court should move out then only the learned advocates of the next case to be allowed to enter in the court room.

All concerned are hereby requested to maintain the social distancing and further requested that all learned advocates, Advocate clerks, litigants, policemen, staffs of this Judgeship, should wear mask/towel on their face.

For the next month fresh arrangement will be communicated later on.

This order will come into force with immediate effect from 15.06.2020. Communicate to all concerned for information and needful and a copy of this order be pasted on the Notice Board of Civil Court, Sheikhpura for information to the Civil Court Staffs. The System Officer, Civil Court, Sheikhpura is directed to upload this order on the website of the Civil Court, Sheikhpura for information of all concerned.

Sd/-  
District & Sessions Judge,  
Sheikhpura.  
15.06.2020.

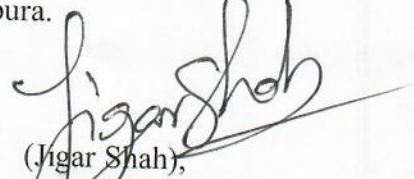
908

Memo No 891- /2020.

Dated 15.06.2020

1. All Courts situated in this Judgeship.
2. District Magistrate, Sheikhpura.
3. Superintendent of Police, Sheikhpura.
4. Jail Superintendent, Sheikhpura.
5. General Secretary, District Bar Association, Sheikhpura.
6. System Officer, Civil Court, Sheikhpura.

For information & needful.



(Jigar Shah),  
D.D.O,  
Civil Court, Sheikhpura.  
Date 15.06.2020.

Handwritten notes and stamps at the bottom of the page, including a circular stamp with the word 'RECEIVED' and other illegible markings.